

M.A. No. 3499/03  
in  
O.A. No. 1110/03

22.99.84

Hon'ble Mr. Justice S.R. Singh, V.C.  
Hon'ble Mr. D.R. Tiwari, A.M.

Sri T.S. Pandey learned counsel for the applicant states that the O.A. may be dismissed as withdrawn. Sri D.C. Saxena, learned counsel for the respondents submits that the O.A. deserves to be dismissed on merits with cost, in view of the fact that the applicant has made incorrect statement. We are not persuaded to go into the question sought by Sri D.C. Saxena, learned counsel for the respondents. We are not inclined to dismiss the O.A. on merits. The instant O.A., in view of the statement of Sri T.S. Pandey learned counsel for the applicant, is dismissed as withdrawn. All pending Misc. Applications are rejected having <sup>been</sup> rendered infructuous.

*A.M.*

A.M.

*R.S.*  
V.C.

Manish/-